

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-147(PB)/2017**

**IN THE MATTER OF:**

Vipin Kapooria	....	Applicant/petitioner
Vs.		
Sunworld Residency Pvt. Ltd.	....	Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 11.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Shri Sanskar Aggarwal, Advocate

**ORDER**

Learned Counsel for the petitioner states that the issues raised in the present petition is covered by various Judgments of this Tribunal against which the National Company Law Appellate Tribunal is hearing arguments in appeal which are likely to be addressed today itself.

In order to await the view and decision of the Appellate Tribunal, list for further arguments on 3<sup>rd</sup> August, 2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

11.07.2017  
V. Sethi